

## FORM A

### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF VEERA VAHANA UDYOG PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Veera Vahana Udyog Private Limited
2.	Date of incorporation of corporate debtor	04/08/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC, Bangalore, KA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50102KA2004PTC034438
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot no. 16-19, Bommasandra-Jigani link Road Industrial Area, Hennagara Post, Anekal Taluk, Bangalore, Karnataka - 560105, IN
6.	Insolvency commencement date in respect of corporate debtor	26-03-2025 (Order uploaded on 28-03-2025)
7.	Estimated date of closure of insolvency resolution process	22-09-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M V Sudarshan IBBI/IPA-2/IP-N561/2017-18/11707 AFA Valid up to 31-Dec-25
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.984/13, 8th Main, Girinagar II Phase, Bangalore – 560085 KA IN; Email: sudarshan.mv@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.984/13, 8th Main, Girinagar II Phase, Bangalore – 560085 KA IN; Email: veeravahan.cirp@gmail.com
11.	Last date for submission of claims	11-04-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Veera Vahana Udyog Private Limited on 26 MArch 2025 (Copy of the order uploaded on 28-03-2025).

The creditors of Veera Vahana Udyog Private Limited are hereby called upon to submit their claims with proof on or before 11-04-2025 to the interim resolution professional at the address mentioned against entry No. 10.

*MV Sudarshan*

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29 March 2025

Place: Bangalore



M V Sudarshan

Interim Resolution Professional

IBBI/IPA-002/IP-N00561/2017-2018/11707;

AFA Valid up to 31-Dec-25

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<b>FORMA</b> <b>Public Announcement</b> (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) <b>FOR THE ATTENTION OF THE CREDITORS OF</b> <b>VEERA VAHANA UDYOG PRIVATE LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of Corporate Debtor	<b>Veera Vahana Udyog Private Limited</b>
2. Date of incorporation of Corporate Debtor	04/08/2004
3. Authority under which Corporate Debtor is incorporated/registered	ROC, Bangalore, KA
4. Corporate Identity Number of Corporate Debtor	U50102KA2004PTC034438
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Plot no. 16-19, Bommasandra-Jigani link Road Industrial Area, Hennagara Post, Anekal Taluk, Bangalore, Karnataka -560105, IN
6. Insolvency Commencement Date in respect of the Corporate Debtor	26-03-2025 (Order uploaded on 28-03-2025)
7. Estimated date of closure of Insolvency Resolution Process	22-09-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>M V Sudarshan</b> <b>IBBI/PA-002/IP-N00561/2017-2018/11707</b> <b>AFA Valid up to 31-Dec-25</b>
9. Address and e-mail of the interim resolution professional, as registered with the Board	No.984/13, 8th Main, Girinagar II Phase, Bangalore 560085 KA IN; Email: sudarshan.mv@outlook.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	No. 984/13, 8th Main, Girinagar II Phase, Bangalore 560085 KA IN; Email: veeravahan.cirp@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NIL
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> NA
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Veera Vahana Udyog Private Limited on 26 March 2025 (Copy of the order uploaded on 28-03-2025).</p> <p>The creditors of Veera Vahana Udyog Private Limited are hereby called upon to submit their claims with proof on or before 11-04-2025 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA Not Applicable</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
Sd/- M V Sudarshan Interim Resolution Professional IBBI/PA-002/IP-N00561/2017-2018/11707 AFA Valid up to 31-Dec-25	
Date: 29 March 2025 Place: Bangalore	



